

ITEM NO.9 Court 6 (Video Conferencing) SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13651/2020

(Arising out of impugned final judgment and order dated 05-03-2020 in WPL No. 3315/2019 passed by the High Court of Judicature at Bombay)

CHANDA DEEPAK KOCHHAR Petitioner(s)

VERSUS

ICICI BANK LIMITED & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.117960/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117962/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 01-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Saurabh Kirpal, Adv.  
Mr. Vijay Aggarwal, Adv.  
Ms. Devanshi Singh, Adv.  
Mr. Anshul Aggarwal, Adv.  
Mr. Ashish Batra, Adv.  
Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) Mr. Darius Khambata, Sr. Adv.  
Mr. Aditya Mehta, Adv.  
Mr. Abhijit Joshi, Adv.  
Mr. Rahul Dwarkadas, Adv.  
Ms. Silpa Nair, Adv.  
i/b M/s. Veritas Legal, Adv.  
Ms. Radhika Gautam, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned senior counsel for the  
petitioner.

We are not inclined to interfere with the impugned order for the reason that the only controversy in these proceedings is whether the resignation of the petitioner having earlier been accepted and thereafter her services been terminated, the latter could take place or not. This would fall within the realm of contractual relationship between the petitioner and the private bank.

The special leave petition is accordingly dismissed.

Pending applications shall also stand disposed of.

(ASHA SUNDRIYAL)  
AR-CUM-PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR